

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G SPetition for Special Leave to Appeal (Crl.) No. 4288/2023

(Arising out of impugned final judgment and order dated 19-12-2022 in CRAD No. 483/2021 passed by the High Court Of Punjab & Haryana At Chandigarh)

SUHAIL AHMED BHAT

Petitioner(s)

VERSUS

NATIONAL INVESTIGATION AGENCY

Respondent(s)

(FOR ADMISSION)

Date : 11-04-2023 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA

HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s)

Mr. Shadan Farasat, AOR
Mr. Shourya Dasgupta, Adv.
Mr. Aman Naqvi, Adv.
Ms. Hrishika Jain, Adv.
Ms. Mreganka Kukreja, Adv.
Ms. Natasha Maheshwari, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

While we are not inclined to interfere with the impugned judgment, we clarify that the observations made in paragraph 6 of the impugned judgment will not be treated as binding observations.

Recording the aforesaid, at this stage, we reject the prayer for grant of bail. The special leave petition is accordingly dismissed.

Pending application(s), if any, shall stand disposed of.

(DEEPAK GUGLANI)
AR-cum-PS

(R.S. NARAYANAN)
COURT MASTER (NSH)